UPPER KRISHNA PROJECT

Written Answers

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- *183. SHRI MULKA GOVINDA REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether the Government of Mysore have requested (he Central Government to take up the Upper Krishna Project under the Central Scheme:
- (b) if so, what is the reaction of the Government thereto; and
- (c) whether the Project is both an irrigation Project as well as a power one?

POWER (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) The request of the Mysore Government for the financing of the Upper Krishna Project ent rely *Dy the Centre is being considered in the •context of the general question regarding the manner of financing of large multipurpose projects?

(c) The Upper Krishna Project is an irrigation scheme only.

UNAUTHORISED OCCUPATION OF GOVERN ENT ACCOMMODATION

- *184. SHRI U. S. PATIL: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) the number of persons penalised during 1965-66 on account of (i) unauthorised occupation of General Pool accommodation in New Delhi after dis-entitlement owing to transfer of allottee Go\ernment employee (ii) sub-letting, and •(iii) disentitlement owing to the allottee owning a house within Delhi;
- (b) in how many of those cases appeals were preferred against the eviction (categorywise) in the (i) Directorate of Estates (ii) Ministry of Works and Housing and (iii) Courts of law;
- (c) whether allotment is cancelled im mediately on expiry of the notice period •notwithstanding the fact that appeal is •still pending with the Directorate or the 'Ministry and whether the incumbents are informed about such provisions in rules in advance; and

(d) whether there is any rule providing •for a time limit on the disposal of such appeals by the departments concerned; if not the reasons therefor?

to Question

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a)

- (i) 232
- (ii) 31
- (iii)

TOTAL : 267

- (b) The number of representations or THE MINISTER OF IRRIGATION AND appeals submitted to the Directorate of Estates, Ministry of Works, Housing and Urban Development and Courts of Law was 108, 19 and 20 respectively.
 - (c) The allotment rules prescribe the period for which an allottee can retain the accommodation from the general pool on "his transfer etc. On the expiry of the concessional period the allotment stands 'cancelled.
 - (d) Representations received from the allottee officers are considered as expeditiously as possible. No specific time limit for their disposal has been fixed. Each case has its own features.

चम्बल में नहरों का निर्माण

- * 185. श्री जगन्नाय प्रसाद पहाडिया : क्या सिचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि :
- (क) क्या चम्बल क्षेत्र में नहरों के निर्माण से सम्बन्धित सम्पूर्ण कार्य पूरा हो गया है : और
- (ख) यदि हां, तो इन नहरों की कुल लम्बाई कितनी है और उनके द्वारा कितनी एकड भिम पर सिचाई हो सकेगी?

CONSTRUCTION OF CANALS IN CHAMBAI.

- *185. SHRI J\GANNATH PRASAD PAHARIA: Will the Minister of IRRIGA TION AND POWER be pleased to state:
- (a) whether all the work relating to the construction of the canals in the Chambai area has been completed; and
 - t[] English translations.

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श्री फलररुद्दीन अली अहमद : सिंचाई तथा विद्युत मन्त्री (क) और (ख) मख्य नहरों और शाखाओं की कुल 480 मील की लंबाई में से 397 मील की लंबाई पर काम पूरा हो चुका है। सारी नहर प्रणाली के पूरा होने पर 14 लाख एकड भिम की सिचाई होगी अर्थात् 7 लाख एकड मध्य प्रदेश में और उतनी ही राजस्थान में।

tUHE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALLI AHMED): (a) and (b) Against the total length of 480 miles of main canals and branches, work on 397 miles has been completed. On completion of the entire canal system, an area of 14 lakh acres, 7 lakh acres each in Madhya Pradesh and Rajasthan, will be irrigated.]

CENTRAL SUBSIDY TO STATE GOVERNMENTS FOR D. \. TO STATE GOVERNMENT **EMPLOYEES**

*186. SHRI M. M. DHAR1A: Will the 'Minister of FINANCE be pleased to state:

- (a) what is the amount of subsidy paid •by the Centra! Government to the States (Statewise) against the Dcarness Allowance paid by the State Governments to their employees;
 - (b) what is the criteria for such payment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. 'BHAGAT): (a) and (b) No subsidy is paid by the Central Government for this purpose.

L.I.C. CLERICAL STAFF

*I87. SHRI Y. A. REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the clerical staff of the Life Insurance Corporation, who are paid monthly salaries, are allowed to act as Agents of the Life Insurance Corporation; and

(b) if so, whether such action ad the whole-time Agents who are given only commission on their business?

to Questions

THE MINISTER OF STATE IN THE •MINISTRY OF FINANCE (SHRI B. K. 'BHAGAT): (a) Yes Sir. Subordinate, clerical supervisory staff other Superintendents in the L.I.C. can act as agents under the Staff Regulations of the Corporation.

¹ (b) No Sir. The share of the employee-agents of the Corporation in the total husi-oness done by all agents has in recent years remained static around the figure of 2-2 per cent. The practice cannot, therefore, be •said to affect adversely the prospects of whole-time Agents.

CONSTRUCTION OF CANAL AT CONFLUBNCB OF SUILEJ AND BEAS RIVEKS

•188. SHRI P. ABRAHAM: SHRI U. S. DUGAL:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether Government propose to construct a canal from a pond near Harike Patan on the confluence of Sutle) and Beas rivers so as to provide water for irrigation to the lands for rehabilitation of families, uprooted in the recent Indo-Pakistan conflict;
- (b) if so, what progress has been achieved in the matter?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN AHMED): (a) No, Sir.

(b) Does not arise.

St-:\ FROSION AT VISAKHAPATNAM

*189. SHRI M. V. BHADRAM: SHRI P. K. KUMARAN:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government's attention has been drawn to the fact that the sea erosion at Visakhapatnam is endangering the town; and